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O.A.NO. 586 OF 2001
....

ORDER DATED 27-11-2002.

Heard Mr.D.P.Dhalsamant, Learned Counsel for the Applicant and Mr.R.C.Rath, learned Standing Counsel for the Railways appearing for the Respondents.

Mr.Rath, Learned Standing Counsel for the Respondents admits that there has been delay on the part of the Respondents in the matter of payment of gratuity to the Applicant by nearabout two years and, therefore, in terms of Rule -87(1) of Railway Servants (Pension) Rules, 1993, the Applicant is entitled to interest on the gratuity amount; as the said delay has occurred on account of administrative lapses. As the Respondents have accepted the delay caused in the matter and Rules in this regard permit payment of interest, the Respondents are, hereby, directed to pay interest to the Applicant at the rate of 9.5% per annum i.e. the rate of interest payable currently to the GPE subscribers, on the gratuity amount, for

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the period of delay less three months as provided under Rule 87(1) of Railway Servants (Pension) Rules, 1993 within a period of 60(sixty) days from the date of receipt of a copy of this order.

In the result, therefore, this Original Application is allowed with the directions made above. No costs.

N. N. Som
(B.N.SOM)
VICE-CHAIRMAN

KNM/CM.

Copy of order dt. 27/11/02
issued to the Counsel
for both sides.

D. B. Ghosh
S.O. Ghosh

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9/12/02